

**Hazaribagh in Bihar has not been set up so far; and**

(b) if so, the reasons therefor and the time by which it is likely to be set up?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The National Thermal Power Corporation have submitted to the Central Electricity Authority, in November, 1989, a Feasibility report for the setting up of a Super Thermal Power Project at Tandwa in district Hazaribagh, Bihar with a capacity of 100 MW (2x500 MW unit) at a estimated cost of Rs. 2199.42 crores. The project proposal could be processed further for investment approval after the same has been techno-economically appraised by the Central Electricity Authority.

[English]

#### **Cases of Misleading Advertisements**

4321. SHRI P. R. S. VENKATESAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission (MRTPC) has been investigating the cases of misleading advertisements for the last three years;

(b) whether the MRTPC have received any complaint from voluntary organisations and if so, the details thereof and action taken/proposed thereon; and

(c) whether Government propose to put a time limit on MRTPC to process such cases?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). The MRTP Commission has ordered investigation into a large

number of cases of misleading advertisements since 1st August, 1984, when the provision regarding unfair trade practice was incorporated in the MRTP Act, 1969. Those included not only the complaints received from voluntary organisations and individuals, but also investigation undertaken on the basis of the Commission's own knowledge and information (suo moto). The number of cases being very large, and particulars of the voluntary organisations not always mentioned, the time and effort involved in compilation of details of all such complaints will not be commensurate with the purpose sought to be achieved. The investigating officers conducting the investigation are generally asked by the Commission to submit their reports within a period of 60 days. Extension of time may be allowed in suitable cases.

#### **Replacement of Societies Registration Act, 1860**

4322. SHRI SHANTILAL PURUSHOTTAM DAS PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal for replacing the Societies Registration Act of 1960 with a new Act;

(b) if so, the details thereof; and

(c) by what time the new legislation is proposed to be introduced in Parliament?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

#### **Ad-Hoc Workers in Public Sector Undertakings**

4323. SHRI RAJENDRA AGNIHOTRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to take steps to regularise the services of ad-hoc workers working in Central public sector undertakings for the last several years; and

(b) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). The information regarding ad-hoc/casual workers in public sector undertakings is not being maintained by the Ministry of Industry. Recruitment of such workers for casual, sporadic or intermittent nature of work falls within the purview of individual undertakings. However, the public sector undertakings have been instructed to stop the practice of engaging casual and temporary workers for permanent jobs.

[English]

#### Supply of LPG in North Goa

4324. PROF. GOPALRAO MAYEKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been short supply of LPG in North Goa district and the consumers are not getting the gas cylinders refilled even after two to three weeks of placing the order;

(b) if so, the reasons for the short and delayed supply and the remedial steps taken to remove the shortage and delay;

(c) whether Pedne and Sattari Talukas of North Goa district are worst affected for want of LPG agencies in the area; and

(d) if so, Government's plan to appoint more agents at these places?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (d). Some shortage

in the supply of LPG refills was reported in certain locations of North Goa district on account of overall shortfall in the availability of bulk LPG, apart from operational and transportation bottlenecks. With the measures already taken, the situation has since normalised.

Presently the oil industry has no plans to appoint LPG distributorships at Pedne and Sattari Talukas of North Goa district.

[Translation]

#### Pay Revision of Public Sector Employees

4325. SHRI RAJENDRA AGNIHOTRI: Will the Minister of INDUSTRY be pleased to state:

(a) the periodicity of pay revision in respect of employees of central public sector undertakings and the employees of Central Government respectively;

(b) whether the periodicity is not the same in both the cases; and if so, the reasons therefor;

(c) whether Government propose to constitute a standing committee to remove disparities in the pay scales of Central Government employees and the employees of public sector undertakings; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). While the employees of central public sector undertakings get their pay revision every 4/5 years based on agreements reached with their managements, Government employees get such revision at such appropriate intervals as decided by Government, based on the recommendations of the Pay Commission specifically set up therefor. In the last forty